

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 50/82-ALC4/2009 MEETING DATE : 09.03.2010

The Meeting No.50/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 09.03.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
2. Shri M. Mitra, Dy. Drugs Controller (I), DCGI
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No.B-491	M/S Arch Pharmabals Ltd.			
Norms Committee Meeting No.49/82	F.No.01/82/050/01348/AM09 F.No.01/82/050/01347/AM09			
Meeting Date:02.03.2010	RA F.No.05/24/040/00566/AM03 RA F.No.05/24/040/00562/AM09			
Adv.Lic.No.0510231995 dated 02.12.2008 Adv.Lic.No.0510231994dated 02.12.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Zidovudine USP from Azido Compound	1 Kg.	1.	1-(4-Azido-5-Trityloxymethyl-Tetrahydrofuran-2-yl)-5-methyl-1H-Pyrimidine-2,4-dione (Azido Compound)	2.00 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 32/82 meeting held on 03.11.2009 may be treated as withdrawn.				

Case No. B-492	M/s Best Value Chem Pvt. Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/050/01721/AM09/DES-III
Meeting Date 09.03.2010	RAF No.34/24/040/00225/AM09
Adv. Lic. No. 3410023689 dated 13.03.2009	
Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.	

Case No. B-493	M/s Gulbrandsen Chemicals Pvt. Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/50/01600/AM09/DES-III
Meeting Date 09.03.2010	RAF No.34/24/040/00197/AM09
Adv. Lic. No. 3410023334 dated 29.01.2009	
Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.	

Case No. B-494	M/s Kores (India) Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/50/00115/AM09/DES-III
Meeting Date 09.03.2010	RAF No.03/94/040/01072/AM08
Adv. Lic. No. 0310460250 dated 06.02.2008	
Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.	

Case No. B-495	M/s Cipla Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/50/00446/AM08/DES-III
Meeting Date 09.03.2010	RAF No.03/94/040/00857/AM08
Adv. Lic. No. 0310450548 dated 16.11.2007	
Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.	

Case No. B-447	M/s Cipla Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/50/00447/AM08/DES-III
Meeting Date 09.03.2010	RAF No.03/94/040/00860/AM08
Adv. Lic. No. 0310450692 dated 19.11.2007	
Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.	

Case No. B-497	M/s Cipla Ltd.
Norms Committee Meeting No. 50/AM10	F.No.01/82/50/00406/AM08/DES-III F.No.01/82/50/00408/AM08/DES-III F.No.01/82/50/00110/AM09/DES-III
Meeting Date 09.03.2010	RAF No.03/94/040/00250/AM08 RAF No.03/94/040/00383/AM08 RAF No.03/94/040/01099/AM08
Adv. Lic. No. 0310432136 dated 08.06.2007 Adv. Lic. No. 0310436156 dated 13.07.2008	

Adv. Lic. No. 0310459961 dated 04.02.2008	
Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.	

Case No. B-498	M/s Jubilant Organosys Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/50/00843/AM07/DES-III
Meeting Date 09.03.2010	RAF No.05/24/040/00455/AM07
Adv. Lic. No0510189933 dated 31.08.2006	
Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.	

Case No. B-499	M/s Uma Organics Pvt. Ltd.
Norms Committee Meeting No.50/10	F.No.01/83/050/01094/AM08/DES-III
Meeting Date 09.03.2010	RAF No.09/24/040/00206/AM08
Adv. Lic. No. 0910031379 dated 03.09.2007	
Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.	

Case No. B-500	M/s Benzo Chem Industries P. Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/050/00449/AM10/DES-III
Meeting Date 09.03.2010	RAF No.03/95/040/00166/AM10
Adv. Lic. No. 0310533439 dated 12.08.2009	
Committee decided to defer case for 04.06.2010 for comments of Department of C&PC.	

Case No. B-501	M/s Cadila Healthcare Ltd.			
Norms Committee Meeting No.50/10	F.No.01/82/050/00495/AM10/DES-III			
Meeting Date 09.03.2010	RAF No.08/24/040/00127/AM10			
Adv. Lic. No. 0810082504 dated 24.08.2009				
Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis as per NC decision taken on 06.05.2008:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metformin tablets 1000 mg	1 Million	1.	Metformin Hcl	1020.00 kg
		2.	Povidone K 90	69.00 kg
		3.	Microcrystalline Cellulose	54.00 kg
		4.	Magnesium Stearate	3.90 kg

		5.	Hypermellose	79.90 kg
		6.	Bottles and Caps	As per packing policy
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 32/82 meeting held on 03.11.2009 may be treated as withdrawn.				

Case No. B-502	M/s Reliance Industries Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/050/01453/AM09/DES-III
Meeting Date 09.03.2010	RAF No.03/95/040/00598/AM09
Adv. Lic. No. 0310491148 dated 20.10.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/91/2008-PC-II dated 15.12.2009, decided to amend the unit of measurement of import items No. 2 viz. Ammonia from kg to mt without any other change in the decision of NC taken in 34/82 meeting held on 17.11.2009.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-503	M/s Aroma Aromatics & Flavours
Norms Committee Meeting No.50/10	F.No.01/83/050/01312/AM09/DES-III
Meeting Date 09.03.2010	RAF No.05/24/040/00524/AM09
Adv. Lic. No. 0510198077 dated 18.01.2007 Adv. Lic. No. 0510231355 dated 24.11.2008 Adv. Lic. No. 0510208035 dated 23.08.2007 Adv. Lic. No. 0510214392 dated 03.01.2008 Adv. Lic. No. 0510220530 dated 14.05.2008	
Committee decided to remind Department of C&PC for their comments. Accordingly, case was deferred for 06.04.2010.	

Case No. B-504	M/s Scitech Healthcare Pvt. Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/050/00436/AM08/DES-III
Meeting Date 09.03.2010	RAF No.03/95/040/00466/AM08
Adv. Lic. No. 0310445758 dated 09.10.2007	
Committee considered case as per agenda and observed that the Drug Manufacturing Licence furnished by firm does not contain the export product i.e. CoQ10 Softgel Capsules 30 mg and 120 mg. It was, therefore, decided to reject the case.	

Case No. A-224	M/s Intas Pharma Ltd.

Norms Committee Meeting No.50/10	F.No.01/82/162/00205/AM10/DES-III
Meeting Date 09.03.2010	RAF No.08/24/040/00007/AM10
Adv. Lic. No. 0810079232 dated 09.04.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/175/2009-PI-(Norms) dated 15.02.2010, decided to call for the copy of Master Batch Formula certified by Quality Control Incharge for the export product "Terazosin Hydrochloride Tablets" from firm. Accordingly, case was deferred for 20.04.2010.	

Case No. A-225	M/s Shree Ganesh Remedies Pvt. Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/050/00243/AM08/DES-III
Meeting Date 09.03.2010	RAF No.34/24/040/00166/AM07
Adv. Lic. No. 3410018711 dated 03.05.2007	
Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.	

Case No. C-36	M/s. ENCEE Aromatics Pvt. Ltd.
Norms Committee Meeting No. 50/10	File No. 01/82/0162/00020/AM10/DES-III
Meeting Date 09.03.2010	
Fixation of SION for Enamber / Kephalis / Tetrambrone.	
Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.	

Case No. C-37	M/s Lupin Ltd.			
Norms Committee Meeting No.50/10	F.No.01/82/162/00853/AM09/DES-III			
Meeting Date 09.03.2010				
Committee considered case as per agenda for modification of SION A-390 and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to modify SION A-390 as per details below:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Rifampicin	1 Kg.	1.	Sodium Rifa-S	0.98 KGA
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperzine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg
		6.	Isopropyl Alcohol	0.51 kg
		7.	Dimethyl Formamide	0.75 kg
		8.	Tert. Butylamine	0.19 kg
		9.	Acetone	0.832 kg

		10.	1-Amino-4-Methyl Piperazine	0.16
Necessary Public Notice may be issued for publication of modified SION.				

Case No. C-38	M/s Lupin Ltd.			
Norms Committee Meeting No.50/10	F.No.01/82/162/00532/AM08/DES-III			
Meeting Date 09.03.2010				
Committee considered case as per agenda for modification of SION A-225 and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to modify SION A-225 as per details below:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Ethambutol	1 Kg.	1.	DL-2 Amino Butanol	1.6014 kg
		2.	Tartaric Acid	0.153 kg
		3.	Methanol	0.562 kg
		4.	Isopropyl Alcohol	0.278 kg
		5.	Ethylene Dichloride	0.490 kg
		6.	Caustic Soda Flakes	0.424 kg
		7.	Cyclohexane	0.0056 kg
		8.	Calcium Hydroxide	1.4239 kg
Necessary Public Notice may be issued for publication of modified SION.				

Case No. C-39	M/s Gulbrandsen Chemicals Pvt. Ltd.
Norms Committee Meeting No.50/10	F.No.01/82/162/00210/AM09/DES-III
Meeting Date 09.03.2010	
Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.	

Case No. C-40	M/s Aurobindo Pharma Ltd			
Norms Committee Meeting No.50/10	F.No.01/82/162/00361/AM10/DES-III			
Meeting Date 09.03.2010				
Committee considered case as agenda for modification of SION A-2462 and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/22/2007-PI-III dated 24.04.2007 and in consultation with technical authority present in meeting decided to modify SION A-2462 as per details below:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed

Cefixime USP	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) OR 7-Phenyl Acetamido-3-Chloromethyl Cepham-4-Carboxylic Acid Diphenyl Methyl Ester (GCLH)	1.555 kg 1.555 kg
		2.	4-Chloro-2-(Z) Methoxy Carboxyl Methoxy Amino-3-Oxobutyric Acid (CMOBA) OR Alpha-2-Amino-Thiozol-4-YL-Alpha-Tert. Butoxy Carbonyl	0.82 kg
				1.29 kg
		3.	Triphenyl Phosphine	1.22 kg
		4.	Triphenyl Phosphite	1.19 kg
		5.	Phosphorous Oxychloride	0.48 kg
		6.	Activated Carbon	0.100 kg
		7.	Cyclo Hexane	0.22 kg
		8.	Dimethyl Formamide/Acetonitrile	3.07 kg
9.	Methylene Chloride/Ethyl Acetate	17.83 kg		

Necessary Public Notice may be issued for publication of modified SION.

1	Case No.:1/21/82-ALC4/2007	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/00003/AM08/	RLA File :03/94/040/00819/AM07/	Lic.No/Date:0310416576 18.01.2007	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 36/07 meetin held on 14.12.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Wokozim Granules (containing 5% Soluble Seaweed Extract Powder)	1 Kg.	1.	Soluble Seaweed Extract	0.05 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	
	Decision :Withdrawn as the case has already been approved in 45/82 meeting held on 02.02.2010.			

3	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	
	Decision : Withdrawn as the case has already been approved in 26/82 meeting held on 22.09.2009.			

4	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	
	Decision : Withdrawn as the case has already been approved in 45/82 meeting held on 02.02.2010.			

5	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date:30.03.2010
	Decision :Committee decided to defer case for 30.03.2010 for comments of Department of Pharmaceuticals.			

6	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:30.03.2010
	Decision :Committee decided to call the firm for personal hearing alongwith Scomet/Export licence on 30.03.2010. Accordingly, case was deferred for 30.03.2010.			

7	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:16.03.2010
	Decision :Committee decided to defer the case for 16.03.2010 for comments of Department of Pharmaceuticals.			

8	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date:23.03.2010
	Decision:Committee decided to call the firm alongwith a declaration that Zephex 134a/(1,1,1,2,Tetrafluoroethane) (HFA 134A Propellant) is not ODS, for personal hearing in its 52/82 meeting scheduled to be held on 23.03.2010. Accordingly, case was deferred for 23.02.2010.			

9	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:16.03.2010
	Decision : Committee decided to defer the case for 16.03.2010 for comments of Department of Pharmaceuticals.			

10	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:16.03.2010
	Decision : Committee decided to defer the case for 16.03.2010 for comments of Department of Pharmaceuticals.			

11	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:16.03.2010
	Decision : Committee decided to defer the case for 16.03.2010 for comments of Department of Pharmaceuticals.			

12	Case No.:2/11/85-ALC3/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/85/050/00086/AM09/	RLA File :09/24/040/00079/AM09/	Lic.No/Date:0910034354 19.06.2008	

Decision :Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.

13	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008	Defer Date:06.04.2010
	Decision : Committee decided to defer the case for 06.04.2010 for comments of DC(MSME).			

14	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	Defer Date:16.03.2010
	Decision : Committee decided to defer the case for 16.03.2010 for comments of Department of Pharmaceuticals.			

15	Case No.:26/20/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/00819/AM09/	RLA File :09/24/040/00167/AM09/	Lic.No/Date:0910034850 30.07.2008	
	Decision :Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

16	Case No.:20/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case approved
	HQ File :01/82/050/00883/AM09/	RLA File :08/24/040/00070/AM09/	Lic.No/Date:0810073981 14.08.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

17	Case No.:39/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/00902/AM09/	RLA File :03/94/040/00451/AM09/	Lic.No/Date:0310482900 18.08.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

18	Case No.:7/41/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01447/AM09/	RLA File :04/24/040/00138/AM09/	Lic.No/Date:0410098239 28.08.2008	Defer Date:30.03.2010

Decision :Committee decided to defer case for 30.03.2010 for reply from firm.				
19	Case No.:19/26/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008	Defer Date:30.03.2010
	Decision :Committee decided to forward a copy of complete application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.03.2010.			
20	Case No.:29/28/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/01078/AM09/	RLA File :09/24/040/00237/AM09/	Lic.No/Date:0910035465 29.09.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
21	Case No.:33/41/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/01473/AM09/	RLA File :07/24/040/00371/AM09/	Lic.No/Date:0710060370 10.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
22	Case No.:60/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01142/AM09/	RLA File :03/94/040/00672/AM09/	Lic.No/Date:0310489879 10.10.2008	Defer Date:23.03.2010
	Decision :Committee decided to call the firm for personal hearing on 23.03.2010. Accordingly, case was deferred for 23.03.2010.			
23	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:30.03.2010
	Decision : Committee decided to defer case for 30.03.2010 for comments of Department of C&PC.			
24	Case No.:26/33/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved

	HQ File :01/82/050/01242/AM09/	RLA File :09/24/040/00303/AM09/	Lic.No/Date:0910035860 06.11.2008	
Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.				

25	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:30.03.2010
	Decision :Committee considered case as per agenda and observed that the written comments of DC(MSME) are not forthcoming for a long period. It was, therefore, decided to remind DC(MSME) for their comments through DO letter at the level of Chairman, NC-III. Accordingly, case was deferred for 30.03.2010.			

26	Case No.:16/38/82-ALC4/2008	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/01365/AM09/	RLA File :03/95/040/00621/AM09/	Lic.No/Date:0310496924 08.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

27	Case No.:20/38/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/01369/AM09/	RLA File :05/24/040/00574/AM09/	Lic.No/Date:0510232237 08.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

28	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:13.04.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/175/2009-PI-(Norms) dated 17.02.2010, decided to call for copy of Master Batch Formula duly certified by Quality Control Incharge. Accordingly, case was deferred for 13.04.2009.			

29	Case No.:46/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/01416/AM09/	RLA File :09/24/040/00352/AM09/	Lic.No/Date:0910036323 16.12.2008	
	Decision :Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

30	Case No.:47/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/01417/AM09/	RLA File :09/24/040/00355/AM09/	Lic.No/Date:0910036324 16.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

31	Case No.:2/41/82-ALC4/2008	Party Name:BALAJI AMINES LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Rejected
	HQ File :01/82/050/01442/AM09/	RLA File :31/24/040/00244/AM09/	Lic.No/Date:3110036556 19.12.2008	
	Decision : Withdrawn as the case has already been rejected by NC in 32/82 meeting held on 03.11.2009.			

32	Case No.:35/41/82-ALC4/2008	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/01475/AM09/	RLA File :22/24/040/00055/AM09/	Lic.No/Date:2210008528 24.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

33	Case No.:3/42/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/01481/AM09/	RLA File :08/24/040/00193/AM09/	Lic.No/Date:0810077034 30.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

34	Case No.:17/1/83-ALC1/2009	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/83/050/01355/AM09/	RLA File :03/95/040/00906/AM09/	Lic.No/Date:0310510030 03.03.2009	Defer Date:06.04.2010
	Decision :Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

35	Case No.:7/1/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/01727/AM09/	RLA File :31/24/040/00327/AM09/	Lic.No/Date:3110037707 17.03.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/259/2009-PI-(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sertraline	1 Kg.	1.	4-(3 4-Dichlorophenyl) 1- Tetralone	3.27 kg

RA concerned may take further necessary action as per above decision of NC.

36	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Rejected
	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	
	Decision : Withdrawn as the case has already been rejected by NC in 49/82 meeting held on 02.03.2010.			

37	Case No.:13/1/82-ALC4/2009	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01733/AM09/	RLA File :34/24/040/00232/AM09/	Lic.No/Date:3410023787 20.03.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

38	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date:06.04.2010
	Decision :Committee decided to forward a copy of application to Department of Animal Husbandry for their comments. Accordingly, case was deferred for 06.04.2010.			

39	Case No.:22/14/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00192/AM10/	RLA File :08/24/040/00007/AM10/	Lic.No/Date:0810079232 09.04.2009	Defer Date:20.04.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/175/2009-PI-(Norms) dated 15.02.2010, decided to call for the copy of Master Batch Formula certified by Quality Control Incharge for the export product "Terazosin Hydrochloride Tablets" from firm. Accordingly, case was deferred for 20.04.2010.			

40	Case No.:2/4/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
			Lic.No/Date:5210026130	

HQ File :01/82/050/00023/AM10/	RLA File :52/24/040/00032/AM09/	15.04.2009	Defer Date:06.04.2010
Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

41	Case No.:8/4/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00029/AM10/	RLA File :03/95/040/01007/AM09/	Lic.No/Date:0310516119 17.04.2009	Defer Date:30.03.2010
	Decision : Committee decided to defer case for 30.03.2010 for comments of Department of C&PC.			

42	Case No.:1/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00034/AM10/	RLA File :09/24/040/00005/AM10/	Lic.No/Date:0910037716 22.04.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

43	Case No.:14/5/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00047/AM10/	RLA File :04/24/040/00002/AM10/	Lic.No/Date:0410104217 24.04.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

44	Case No.:2/3/85-ALC3/2009	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved									
	HQ File :01/85/050/00017/AM10/	RLA File :05/24/040/00017/AM10/	Lic.No/Date:0510240516 29.04.2009										
	Decision :Committee considered case as per agenda. The representative of the firm appeared for personal hearing before the committee and explained the case. He informed that he will be making the imports from China and after purification, the resultant product will be exported to other countries.												
	After detailed deliberations, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Camptothecin (HPLC Purity NLT 98.5%)</td><td>1 kg.</td><td>1.</td><td>Crude Camptothecin (HPLC Purity NLT 95%)</td><td>1.02 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Camptothecin (HPLC Purity NLT 98.5%)	1 kg.	1.	Crude Camptothecin (HPLC Purity NLT 95%)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Camptothecin (HPLC Purity NLT 98.5%)	1 kg.	1.	Crude Camptothecin (HPLC Purity NLT 95%)	1.02 kg									
RA concerned may take further necessary action as per above decision of NC.													

45	Case No.:11/14/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:50/82-ALC4/2009	Status:Case
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		09.03.2010	Approved	
HQ File :01/82/050/00181/AM10/	RLA File :03/95/040/00212/AM08/	Lic.No/Date:0310518138 04.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/262/2009-PI-(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-AVCA	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para methoxybenzyl Ester (GCLE)	2.672 kg
		2.	Methylene Chloride	5.488 kg
		3.	Triphenyl Phosphite	1.260 kg
		4.	Sodium Iodide	0.828 kg
		5.	Dimethyl Formamide	1.743 kg
		6.	Methanol	13.156 kg
		7.	Phenol	0.933 kg
		8.	N-Butyl Acetate	2.612 kg
		9.	Ethylene Diamine Tetra Acetic Acid	0.56 kg
		10.	Activated Carbon	0.100 kg
		11.	Acetone	2.726 kg
RA concerned may take further necessary action as per above decision of NC.				

46	Case No.:35/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00205/AM10/	RLA File :07/24/040/00031/AM10/	Lic.No/Date:0710064493 04.05.2009	Defer Date:06.04.2010
	Decision :Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

47	Case No.:2/7/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,		Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved					
	HQ File :01/82/050/00073/AM10/	RLA File :08/24/040/00018/AM10/		Lic.No/Date:0810079753 05.05.2009						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/175/2009/-PI-(Norms) dated 15.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-									
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed						

Alendronic Acid 10 mg Tablets	61,30,000 Nos.	1.	Alendronate Sodium PH EUR	160.014 kg
Alendronic Acid 70 mg Tablets	8,75,700 No.			

RA concerned may take further necessary action as per above decision of NC.

48

Case No.:14/7/82-ALC4/2009	Party Name:SEQUEL PHARMACHEM PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved	
HQ File :01/82/050/00085/AM10/	RLA File :03/95/040/00058/AM10/	Lic.No/Date:0310519005 08.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/266/2009/-PI-(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Telmisartan	1 Kg.	1.	Methyl-4-Bromomethyl-Biphenyl-2-Carboxylate	1.00 kg
		2.	2-N-Propyl-4-Methyl-6-(1-Methyl Benzimidazol-2-YL-Benzimidazole Monohydrate	0.8345 kg
RA concerned may take further necessary action as per above decision of NC.				

49

Case No.:15/7/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved	
HQ File :01/82/050/00086/AM10/	RLA File :05/24/040/00032/AM10/	Lic.No/Date:0510241018 08.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/216/2009/-PI-(Norms) dated 25.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-OxiranylMethoxy-9(H) Cabazole (CD3) Min. Assay 99%	1 Kg.	1.	4-Hydroxy Carbazole (CD2)	1.13 kg
		2.	Epichlorohydrin Min. Assay 98%	0.90 kg
		3.	Isopropanol Min, Assay 99%	0.95 kg
RA concerned may take further necessary action as per above decision of NC.				

50	Case No.:21/7/82-ALC4/2009	Party Name:LUPIN LIMITED		Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/00092/AM10/	RLA File :03/95/040/00044/AM10/		Lic.No/Date:0310519136	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/168/2009-PI-(Norms) dated 11.02.2010 and in consultation with the representative of technical authority present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis of NC decision dated 23.02.2009:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sterile Ceftriaxone Sodium- (Non-Infringing)		1.	Ethyl Acetate	2.181 kg
		2.	Methylene Chloride	2.00 kg
		3.	Sodium Hydrosulphite	0.0049 kg
		4.	7 ACA	0.668 kg
		5.	2,5 Dihydro-6-Hydroxy-3-Mercapto-2-Methyl-5-Oxo-1,2,4-Triazene	0.360 kg
		6	Boron Trifluoride Gas	0.611 kg
		7.	Acetonitrile	2.60 kg
		8.	Acetone	11.50 kg
		9.	Activated Carbon	0.100 kg
		10.	Tetra Hydrofuran	1.23 kg
		11	Formic Acid	3.158 kg
		12.	Hexamethyl Disilazane	0.54 kg
		13.	Triethylamine	0.514 kg
		14.	Phosphorous Pentachloride	0.474 kg
		15.	Isopropyl Alcohol	0.400 kg
		16.	Thiourea	0.180 kg
		17.	Trimethyl Chlorosilane	0.079 kg
		18.	Sodium 2-Ethyl Hexanoate	0.684 kg
		19.	4-Bromo-2-Methoxyimino-3-Oxo Butyric Acid (Bromic Acid)	0.485 kg
		20.	Relevant Aluminium Containers of 20 Ltrs Capacity with caps & Plus	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

51	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

52	Case No.:3/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00173/AM10/	RLA File :09/24/040/00052/AM10/	Lic.No/Date:0910037939 19.05.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

53	Case No.:4/14/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00174/AM10/	RLA File :09/24/040/00054/AM10/	Lic.No/Date:0910037983 21.05.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

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Case No.:28/19/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved	
HQ File :01/82/050/00406/AM10/	RLA File :34/24/040/00027/AM10/	Lic.No/Date:3410024237 25.05.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 34/82 meeting held on 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 17.11.2009):-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg
		2.	Toluene	5.20 kg
		3.	Methanol	4.14 kg
		4.	Acetone	Not used in process. Hence not allowed.
		5.	Activated Carbon	0.100 kg
		6.	Ammonium Persulphates	2.43 kg
RA concerned may take further necessary action as per above decision of NC.				

55	Case No.:9/21/82-ALC4/2009	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00436/AM10/	RLA File :09/24/040/00025/AM10/	Lic.No/Date:0910038077 02.06.2009	Defer Date:20.04.2010
	Decision :Committee considered case as per agenda and observed that the copy of DML furnished by the firm does not contain the export product Ketoprofen Lysine Emeric Coated Pellets 71%. It was, therefore, decided to call for the copy of relevant DML. Accordingly, case was deferred for 20.04.2010.			

56	Case No.:7/13/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00147/AM10/	RLA File :08/24/040/00034/AM10/	Lic.No/Date:0810080489 05.06.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

57	Case No.:7/21/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00434/AM10/	RLA File :09/24/040/00078/AM10/	Lic.No/Date:0910038159 05.06.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

58	Case No.:39/14/82-ALC4/2009	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/00209/AM10/	RLA File :03/94/040/00190/AM10/	Lic.No/Date:0310523818 12.06.2009	
	Decision :Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

59	Case No.:42/14/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00212/AM10/	RLA File :03/95/040/00128/AM10/	Lic.No/Date:0310524133 15.06.2009	Defer Date:06.04.2010
	Decision :Committee considered case as per agenda and observed that technical comments have been received from Department of Pharmaceuticals in which the quantity of Penicillin G Potassium (First Crystal) has been shown in BOU, while the firm has requested to allow the quantity of the said input in kg. It was, therefore, decided to call for a copy of amendment sheet from the firm. Accordingly, case was deferred for 06.04.2010.			

60	Case No.:47/14/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00217/AM10/	RLA File :03/95/040/00165/AM10/	Lic.No/Date:0310524407 16.06.2009	Defer Date:20.04.2010
	Decision :Committee decided to defer case for 20.04.2010 for comments of Export Cell.			

61	Case No.:35/13/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
			Lic.No/Date:0310524761	

HQ File :01/82/050/00225/AM10/	RLA File :03/94/040/00193/AM10/	18.06.2009	Defer Date:06.04.2010
Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

62	Case No.:1/15/82-ALC4/2009	Party Name:INDO PHYTCHEM PHARMACEUTICALS	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved									
	HQ File :01/82/050/00230/AM10/	RLA File :05/24/040/00122/AM10/	Lic.No/Date:0510244074 19.06.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 02.02.2010):-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Reserpine BP/EP/USP</td><td>1 Kg.</td><td>1.</td><td>Ruawolfia Vomitoria Bark (containing Reserpine 0.9% to 1.0%)</td><td>153.8 kgs.</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Reserpine BP/EP/USP	1 Kg.	1.	Ruawolfia Vomitoria Bark (containing Reserpine 0.9% to 1.0%)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Reserpine BP/EP/USP	1 Kg.	1.	Ruawolfia Vomitoria Bark (containing Reserpine 0.9% to 1.0%)	153.8 kgs.									
RA concerned may take further necessary action as per above decision of NC.													

63	Case No.:3/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00232/AM10/	RLA File :03/94/040/00108/AM10/	Lic.No/Date:0310525011 19.06.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

64

Case No.:38/13/82-ALC4/2009	Party Name:SYMED LABS LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved	
HQ File :01/82/050/00228/AM10/	RLA File :09/24/040/00071/AM10/	Lic.No/Date:0910038300 19.06.2009		
Decision : Committee considered case as per agenda and in light of decision of NC taken in the case of M/S Anuh Pharma Ltd and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gemfibrozil	1 Kg.	1.	5-(2,5-Dimethylphenoxy)-2,2-Dimethylpentanoic Acid	Net to Net
		2.	Methanol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:50/82-ALC4/2009	Status:Case Deferred
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65			09.03.2010	
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

66	Case No.:11/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00240/AM10/	RLA File :05/24/040/00169/AM10/	Lic.No/Date:0510244336 23.06.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

67	Case No.:7/15/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00236/AM10/	RLA File :04/24/040/00059/AM10/	Lic.No/Date:0410105528 23.06.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

68	Case No.:27/19/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00405/AM10/	RLA File :09/24/040/00113/AM10/	Lic.No/Date:0910038400 02.07.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

69	Case No.:11/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00274/AM10/	RLA File :05/24/040/00204/AM10/	Lic.No/Date:0510245517 10.07.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

70	Case No.:20/46/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00936/AM10/	RLA File :03/94/040/00180/AM10/	Lic.No/Date:0310529948 21.07.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of DC(MSME).			

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71	Case No.:22/46/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00938/AM10/	RLA File :03/94/040/00363/AM10/	Lic.No/Date:0310531789 31.07.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

72	Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	
	Decision :Committee decided to close the case as the firm has surrendered the licence.			

73	Case No.:16/20/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Bio-technology.			

74	Case No.:18/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00934/AM10/	RLA File :03/94/040/00406/AM10/	Lic.No/Date:0310532726 07.08.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

75	Case No.:25/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00941/AM10/	RLA File :03/94/040/00434/AM10/	Lic.No/Date:0310534556 20.08.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

76	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

77	Case No.:108/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01024/AM10/	RLA File :09/24/040/00182/AM10/	Lic.No/Date:0910039159 31.08.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

78	Case No.:110/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01026/AM10/	RLA File :09/24/040/00147/AM10/	Lic.No/Date:0910039160 31.08.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

79	Case No.:111/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01027/AM10/	RLA File :09/24/040/00183/AM10/	Lic.No/Date:0910039161 31.08.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

80	Case No.:91/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01007/AM10/	RLA File :09/24/040/00207/AM10/	Lic.No/Date:0910039145 31.08.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

81	Case No.:93/46/82-ALC4/2009	Party Name:GLAND PHARMA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01009/AM10/	RLA File :09/24/040/00193/AM10/	Lic.No/Date:0910039156 31.08.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

82	Case No.:109/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01025/AM10/	RLA File :09/24/040/00209/AM10/	Lic.No/Date:0910039257 08.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

83	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

84	Case No.:3/26/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved																																																							
	HQ File :01/82/050/00535/AM10/	RLA File :05/24/040/00298/AM10/	Lic.No/Date:0510248980 09.09.2009																																																								
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/216/2009-PI-(Norms) dated 25.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Sultamicillin Base</td><td rowspan="7">1 Kg.</td><td>1.</td><td>Iodomethylsulbactam</td><td>1.11 kg</td></tr> <tr> <td>2.</td><td>Ampicillin Trihydrate/Anhydrous</td><td>1.02 kg</td></tr> <tr> <td>3.</td><td>Isopropyl Ether</td><td>0.885 kg</td></tr> <tr> <td>4.</td><td>Isopropyl Alcohol</td><td>3.04 kg</td></tr> <tr> <td>5.</td><td>N,N Dimethyl Formamide</td><td>1.58 kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>0.44 kg</td></tr> <tr> <td>7.</td><td>N,N-Diisopropyl Ethylamine</td><td>0.62 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC. Committee also accepted the recommendation of Department of Pharmaceuticals received vide O.M. mentioned above for revision of SION A-2951 and decided to modify SION A-2951 as per details below:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Sultamicillin Base</td><td rowspan="7">1 Kg.</td><td>1.</td><td>6-APA</td><td>2.05 kg</td></tr> <tr> <td>2.</td><td>Ampicillin Trihydrate</td><td>1.02 kg</td></tr> <tr> <td>3.</td><td>2-Ethyl Hexanoic Acid</td><td>0.92 kg</td></tr> <tr> <td>4.</td><td>Methyl Aceto Acetate</td><td>0.51 kg</td></tr> <tr> <td>5.</td><td>Dimethyl Formamide</td><td>1.78 kg</td></tr> <tr> <td>6.</td><td>Methylene Chloride</td><td>5.68 kg</td></tr> <tr> <td>7.</td><td>Acetonitrile</td><td>1.38 kg</td></tr> </tbody> </table> Necessary Public Notice may be issued for publication of revision of SION A-2951				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sultamicillin Base	1 Kg.	1.	Iodomethylsulbactam	1.11 kg	2.	Ampicillin Trihydrate/Anhydrous	1.02 kg	3.	Isopropyl Ether	0.885 kg	4.	Isopropyl Alcohol	3.04 kg	5.	N,N Dimethyl Formamide	1.58 kg	6.	Methanol	0.44 kg	7.	N,N-Diisopropyl Ethylamine	0.62 kg	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sultamicillin Base	1 Kg.	1.	6-APA	2.05 kg	2.	Ampicillin Trihydrate	1.02 kg	3.	2-Ethyl Hexanoic Acid	0.92 kg	4.	Methyl Aceto Acetate	0.51 kg	5.	Dimethyl Formamide	1.78 kg	6.	Methylene Chloride	5.68 kg	7.	Acetonitrile
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85	Case No.:5/26/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00537/AM10/	RLA File :03/94/040/00449/AM10/	Lic.No/Date:0310537058 10.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

86	Case No.:102/46/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01018/AM10/	RLA File :09/24/040/00211/AM10/	Lic.No/Date:0910039292 11.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

87	Case No.:29/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00945/AM10/	RLA File :03/94/040/00503/AM10/	Lic.No/Date:0310537810 15.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

88	Case No.:46/46/82-ALC4/2009	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status: Case Deferred
	HQ File :01/82/050/00962/AM10/	RLA File :07/24/040/00221/AM10/	Lic.No/Date:0710067059 17.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

89	Case No.:41/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00957/AM10/	RLA File :07/24/040/00227/AM10/	Lic.No/Date:0710067164 23.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

90	Case No.:14/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00659/AM10/	RLA File :09/24/040/00235/AM10/	Lic.No/Date:0910039409 25.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

91	Case No.:15/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00660/AM10/	RLA File :09/24/040/00213/AM10/	Lic.No/Date:0910039410 25.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

92	Case No.:97/46/82-ALC4/2009	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01013/AM10/	RLA File :09/24/040/00161/AM10/	Lic.No/Date:0910039413 25.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

93	Case No.:71/46/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00987/AM10/	RLA File :03/95/040/00415/AM10/	Lic.No/Date:0310539636 29.09.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

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Case No.:16/34/82-ALC4/2009	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved	
HQ File :01/82/050/00661/AM10/	RLA File :09/24/040/00237/AM10/	Lic.No/Date:0910039469 05.10.2009		
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/81/2007-PI-III dated 11.02.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-O-Trityl-2,3-Anhydrothymidine	1 Kg.	1.	Beta Thymidine	0.6263 kg
		2.	Trityl Chloride	0.719 kg
		3.	1,4-Dioxane	0.712 kg
		4.	TEA	0.576 kg
		5.	M.S.C.	0.365 kg
		6.	Methylene Chloride	2.80 kg
RA concerned may take further necessary action as per above decision of NC.				

95	Case No.:3/30/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00604/AM10/	RLA File :09/24/040/00260/AM10/	Lic.No/Date:0910039512 08.10.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

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Case No.:54/46/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved	
HQ File :01/82/050/00970/AM10/	RLA File :07/24/040/00242/AM10/	Lic.No/Date:0710067507 09.10.2009		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 19/82 meeting held on 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 04.08.2009):-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
RA concerned may take further necessary action as per above decision of NC.				

97	Case No.:10/30/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00611/AM10/	RLA File :08/24/040/00174/AM10/	Lic.No/Date:0810083512 12.10.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

98	Case No.:107/46/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01023/AM10/	RLA File :09/24/040/00274/AM10/	Lic.No/Date:0910039680 21.10.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

99	Case No.:95/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01011/AM10/	RLA File :09/24/040/00241/AM10/	Lic.No/Date:0910039755 29.10.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of DC(MSME).			

100	Case No.:123/46/82-ALC4/2009	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Rejected
	HQ File :01/82/050/01039/AM10/	RLA File :13/24/040/00018/AM10/	Lic.No/Date:1310030395 04.11.2009	
	Decision :Committee considered case as per agenda and observed that the items of export and import and same. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

101	Case No.:44/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00960/AM10/	RLA File :08/24/040/00186/AM10/	Lic.No/Date:0810083867 04.11.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

102	Case No.:45/46/82-ALC4/2009	Party Name:POLYGON CHEMICALS	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00961/AM10/	RLA File :08/24/040/00192/AM10/	Lic.No/Date:0810083866 04.11.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

103	Case No.:89/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01005/AM10/	RLA File :09/24/040/00305/AM10/	Lic.No/Date:0910039817 05.11.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

104	Case No.:62/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00978/AM10/	RLA File :08/24/040/00194/AM10/	Lic.No/Date:0810083945 06.11.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

105	Case No.:96/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01012/AM10/	RLA File :09/24/040/00268/AM10/	Lic.No/Date:0910039892	Defer

		12.11.2009	Date:06.04.2010
Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

106	Case No.:105/46/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01021/AM10/	RLA File :09/24/040/00308/AM10/	Lic.No/Date:0910039941 17.11.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

107	Case No.:39/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00955/AM10/	RLA File :07/24/040/00273/AM10/	Lic.No/Date:0710068432 20.11.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

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Case No.:114/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved	
HQ File :01/82/050/01030/AM10/	RLA File :03/94/040/00650/AM10/	Lic.No/Date:0310547042 23.11.2009		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clenbuterol Hydrochloride Oral Paste/Respemin Oral Paste, 500 ml pack	3000 Nos.	1.	Clenbuterol Hydrochloride BP	61.200 gram
RA concerned may take further necessary action as per above decision of NC.				

109	Case No.:79/46/82-ALC4/2009	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00995/AM10/	RLA File :03/94/040/00294/AM10/	Lic.No/Date:0310547023 23.11.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

110	Case No.:119/46/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
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HQ File :01/82/050/01035/AM10/	RLA File :03/94/040/00636/AM10/	Lic.No/Date:0310547808 26.11.2009	Defer Date:06.04.2010
Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

111	Case No.:2/38/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00775/AM10/	RLA File :03/95/040/00482/AM10/	Lic.No/Date:0310548046 27.11.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

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Case No.:52/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved		
HQ File :01/82/050/00968/AM10/	RLA File :08/24/040/00222/AM10/	Lic.No/Date:0810084476 27.11.2009			
Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 06.05.2008):-					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed for 1 lakh tablets of 7.5 mg	Qty. allowed for 1 lakh tablets of 15 mg
Meloxicam tablets 7.5 mg and 15mg	1 lakh Nos.	1.	Meloxicam BP	0.765	1.53 kg
		2.	Lactose Monohydrate NF	3.025	6.050 kg
		3.	Magnesium stearate	0.05	0.10 kg
		4.	Povidone K 30 USP	0.15	0.30 kg
		5.	Microcrystalline Cellulose (Avicel PH 101)	3.00	6.00 kg
		6.	Cross povidone	0.70	1.40 kg
		7.	Bottle & Caps	As per packing policy	As per packing policy
RA concerned may take further necessary action as per above decision of Norms committee.					

113	Case No.:59/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00975/AM10/	RLA File :08/24/040/00202/AM10/	Lic.No/Date:0810084475 27.11.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

114	Case No.:4/38/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00777/AM10/	RLA File :03/95/040/00521/AM10/	Lic.No/Date:0310548240 30.11.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

115	Case No.:11/38/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00784/AM10/	RLA File :03/94/040/00743/AM10/	Lic.No/Date:0310548591 01.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

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Case No.:115/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved	
HQ File :01/82/050/01031/AM10/	RLA File :03/94/040/00741/AM10/	Lic.No/Date:0310548540 01.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/223/2009-PI-(Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine Capsule 15 mg [Stavudine = 15.3 mg/Capsule]	1 No.	1.	5-Methyl Uridine	2.597 kg/kg of Stavudine
Stavudine Capsule 20 mg [Stavudine = 20.4 mg/Capsule]	1 No.	2.	N-Methyl Morpholine	1.23 kg/kg of Stavudine
Stavudine Capsule 30 mg [Stavudine = 30.6 mg/Capsule]	1 No.	3.	Methane Sulfonyl Chloride	2.40 kg/kg of Stavudine
Stavudine Capsule 40 mg [Stavudine = 40.8 mg/Capsule]	1 No.	4.	Dimethyl Formamide	12.74 kg/kg of Stavudine
RA concerned may take further necessary action as per above decision of NC.				

117	Case No.:7/38/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00780/AM10/	RLA File :05/24/040/00382/AM10/	Lic.No/Date:0510253729 01.12.2009	Defer Date:20.04.2010
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the bifurcated quantity and fob value of export product alongwith the copy of relevant DML. Accordingly, case was deferred for 20.04.2010.			

118	Case No.:12/38/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00785/AM10/	RLA File :03/94/040/00711/AM10/	Lic.No/Date:0310548835 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

119

Case No.:125/46/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved	
HQ File :01/82/050/01041/AM10/	RLA File :34/24/040/00137/AM10/	Lic.No/Date:3410025784 03.12.2009		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals dated 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alendronate Tablets 70 mg	1 No.	1.	Alendronate Sodium	91.3626 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

120	Case No.:13/38/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00786/AM10/	RLA File :03/94/040/00714/AM10/	Lic.No/Date:0310548841 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

121	Case No.:14/38/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00787/AM10/	RLA File :05/23/040/00098/AM10/	Lic.No/Date:0510253834 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

122	Case No.:15/38/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00788/AM10/	RLA File :09/24/040/00362/AM10/	Lic.No/Date:0910040144 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

123	Case No.:16/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00789/AM10/	RLA File :09/24/040/00352/AM10/	Lic.No/Date:0910040145 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

124	Case No.:17/38/82-ALC4/2009	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00790/AM10/	RLA File :03/95/040/00565/AM10/	Lic.No/Date:0310549028 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

125	Case No.:18/38/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00791/AM10/	RLA File :08/24/040/00203/AM10/	Lic.No/Date:0810084675 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

126	Case No.:20/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00793/AM10/	RLA File :09/24/040/00355/AM10/	Lic.No/Date:0910040146 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

127	Case No.:21/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00794/AM10/	RLA File :09/24/040/00367/AM10/	Lic.No/Date:0910040147 03.12.2009	Defer Date:06.04.2010

Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.

128	Case No.:22/38/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00795/AM10/	RLA File :07/24/040/00339/AM10/	Lic.No/Date:0710068661 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

129	Case No.:24/38/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00797/AM10/	RLA File :31/24/040/00169/AM10/	Lic.No/Date:3110040935 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

130	Case No.:63/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00979/AM10/	RLA File :08/24/040/00215/AM10/	Lic.No/Date:0810084676 03.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

131	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

132	Case No.:19/46/82-ALC4/2009	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00935/AM10/	RLA File :04/24/040/00219/AM10/	Lic.No/Date:0410109955 04.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

133	Case No.:28/38/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00801/AM10/	RLA File :07/24/040/00335/AM10/	Lic.No/Date:0710068685 04.12.2009	Defer

	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			Date:06.04.2010
134	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			
135	Case No.:49/46/82-ALC4/2009	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00965/AM10/	RLA File :52/24/040/00018/AM10/	Lic.No/Date:5210029042 07.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			
136	Case No.:75/46/82-ALC4/2009	Party Name:VIPUL DYE CHEM LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00991/AM10/	RLA File :03/95/040/00536/AM10/	Lic.No/Date:0310550173 10.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			
137	Case No.:73/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00989/AM10/	RLA File :03/95/040/00575/AM10/	Lic.No/Date:0310550407 11.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			
138	Case No.:74/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00990/AM10/	RLA File :03/95/040/00578/AM10/	Lic.No/Date:0310550397 11.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			
139	Case No.:78/46/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00994/AM10/	RLA File :03/94/040/00601/AM10/	Lic.No/Date:0310551543	Defer

		18.12.2009	Date:06.04.2010
Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

140	Case No.:36/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00952/AM10/	RLA File :07/24/040/00356/AM10/	Lic.No/Date:0710069013 21.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

141	Case No.:116/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01032/AM10/	RLA File :03/94/040/00821/AM10/	Lic.No/Date:0310552339 23.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

142	Case No.:58/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approval
	HQ File :01/82/050/00974/AM10/	RLA File :08/24/040/00261/AM10/	Lic.No/Date:0810085326 24.12.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 09.02.2010):-			
	Export product	Export Qty.	Sl.No.	Import items
	Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP 51 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

143	Case No.:1/42/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00850/AM10/	RLA File :03/95/040/00517/AM10/	Lic.No/Date:0310552790 29.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

144	Case No.:3/42/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:50/82-ALC4/2009	Status:Case
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			09.03.2010	Deferred
	HQ File :01/82/050/00852/AM10/	RLA File :05/23/040/00108/AM10/	Lic.No/Date:0510255340 30.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

145	Case No.:4/42/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00853/AM10/	RLA File :31/24/040/00205/AM10/	Lic.No/Date:3110041272 30.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

146	Case No.:5/42/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00854/AM10/	RLA File :03/94/040/00772/AM10/	Lic.No/Date:0310552999 30.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

147	Case No.:53/46/82-ALC4/2009	Party Name:POLYGON CHEMICALS	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00969/AM10/	RLA File :08/24/040/00266/AM10/	Lic.No/Date:0810085444 31.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

148	Case No.:55/46/82-ALC4/2009	Party Name:R.K.INDUSTRIES,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00971/AM10/	RLA File :08/24/040/00259/AM10/	Lic.No/Date:0810085443 31.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

149	Case No.:57/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00973/AM10/	RLA File :08/24/040/00268/AM10/	Lic.No/Date:0810085442 31.12.2009	Defer Date:06.04.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 06.04.2010.			

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150	Case No.:8/42/82-ALC4/2009	Party Name:GEMINI EXPORTS.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00857/AM10/	RLA File :03/94/040/00785/AM10/	Lic.No/Date:0310553150 31.12.2009	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

151	Case No.:9/42/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00858/AM10/	RLA File :03/94/040/00843/AM10/	Lic.No/Date:0310553154 31.12.2009	Defer Date:20.04.2010
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to call for the content of Cefepime in the export product alongwith copy of relevant DML from firm. Accordingly, case was deferred for 20.04.2010.			

152	Case No.:10/42/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00859/AM10/	RLA File :09/24/040/00400/AM10/	Lic.No/Date:0910040501 04.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

153	Case No.:12/42/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
	HQ File :01/82/050/00861/AM10/	RLA File :03/95/040/00205/AM10/	Lic.No/Date:0310553529 04.01.2010	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

154	Case No.:19/42/82-ALC4/2009	Party Name:OLEOFINE ORGANICS (INDIA)PVT.LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00868/AM10/	RLA File :03/95/040/00646/AM10/	Lic.No/Date:0310553708 05.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

155	Case No.:21/42/82-ALC4/2009	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00870/AM10/	RLA File :03/95/040/00661/AM10/	Lic.No/Date:0310553782 05.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

156	Case No.:48/46/82-ALC4/2009	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00964/AM10/	RLA File :04/24/040/00214/AM10/	Lic.No/Date:0410110585 05.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

157	Case No.:22/42/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00871/AM10/	RLA File :03/95/040/00619/AM10/	Lic.No/Date:0310553858 06.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

158	Case No.:23/42/82-ALC4/2009	Party Name:N S CHEMICALS	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00872/AM10/	RLA File :03/95/040/00468/AM10/	Lic.No/Date:0310553911 06.01.2010	Defer Date:06.04.2010
	Decision :Committee considered case as per agenda and observed that the item of export and import are same. It was, therefore, decided to call the firm for personal hearing on 06.04.2010 along with justification of import and export items. Accordingly, case was deferred for 06.04.2010.			

159	Case No.:24/42/82-ALC4/2009	Party Name:N S CHEMICALS	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00873/AM10/	RLA File :03/95/040/00471/AM10/	Lic.No/Date:0310553920 06.01.2010	Defer Date:06.04.2010
	Decision : Committee considered case as per agenda and observed that the item of export and import are same. It was, therefore, decided to call the firm for personal hearing on 06.04.2010 along with justification of import and export items. Accordingly, case was deferred for 06.04.2010.			

160	Case No.:67/46/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00983/AM10/	RLA File :03/94/040/00812/AM10/	Lic.No/Date:0310553944 06.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

161	Case No.:56/46/82-ALC4/2009	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00972/AM10/	RLA File :35/24/040/00030/AM10/	Lic.No/Date:3510028802	Defer

			07.01.2010	Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of DIPP.			
162	Case No.:117/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01033/AM10/	RLA File :03/94/040/00865/AM10/	Lic.No/Date:0310554460 08.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			
163	Case No.:47/46/82-ALC4/2009	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00963/AM10/	RLA File :04/24/040/00211/AM10/	Lic.No/Date:0410110773 11.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			
164	Case No.:1/46/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00917/AM10/	RLA File :03/95/040/00693/AM10/	Lic.No/Date:0310556465 21.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			
165	Case No.:3/46/82-ALC4/2009	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00919/AM10/	RLA File :03/95/040/00692/AM10/	Lic.No/Date:0310556546 22.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			
166	Case No.:4/46/82-ALC4/2009	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00920/AM10/	RLA File :07/24/040/00398/AM10/	Lic.No/Date:0710069607 25.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			
167	Case No.:5/46/82-ALC4/2009	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred

	HQ File :01/82/050/00921/AM10/	RLA File :03/94/040/00855/AM10/	Lic.No/Date:0310556797 25.01.2010	Defer Date:06.04.2010
Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.				

168	Case No.:6/46/82-ALC4/2009	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00922/AM10/	RLA File :03/94/040/00857/AM10/	Lic.No/Date:0310556801 25.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

169	Case No.:10/46/82-ALC4/2009	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00926/AM10/	RLA File :03/94/040/00920/AM10/	Lic.No/Date:0310557236 27.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

170	Case No.:9/46/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00925/AM10/	RLA File :03/94/040/00899/AM10/	Lic.No/Date:0310557203 27.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

171	Case No.:98/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01014/AM10/	RLA File :09/24/040/00437/AM10/	Lic.No/Date:0910040653 27.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

172	Case No.:11/46/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/00927/AM10/	RLA File :09/24/040/00407/AM10/	Lic.No/Date:0910040660 28.01.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

173	Case No.:1/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case
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HQ File :01/82/050/01155/AM10/	RLA File :34/24/040/00202/AM10/	Lic.No/Date:3410026420 19.02.2010	Deferred Defer Date:06.04.2010
Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

174	Case No.:2/50/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01156/AM10/	RLA File :03/95/040/00753/AM10/	Lic.No/Date:0310561192 22.02.2010	Defer Date:06.04.2010
Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.				

175	Case No.:3/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01157/AM10/	RLA File :03/95/040/00760/AM10/	Lic.No/Date:0310561196 22.02.2010	Defer Date:06.04.2010
Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.				

176	Case No.:4/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01158/AM10/	RLA File :03/95/040/00754/AM10/	Lic.No/Date:0310561197 22.02.2010	Defer Date:06.04.2010
Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.				

177	Case No.:5/50/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved															
	HQ File :01/82/050/01159/AM10/	RLA File :04/24/040/00303/AM10/	Lic.No/Date:0410111803 23.02.2010																
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/241/2009-PI-(Norms) dated 25.01.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Piroctone Olamine</td><td>1 kg.</td><td>1.</td><td>3,3-Dimethyl Acrylic Acid</td><td>0.878 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Methanol</td><td>4.50 kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Piroctone Olamine	1 kg.	1.	3,3-Dimethyl Acrylic Acid	0.878 kg			2.	Methanol	4.50 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Piroctone Olamine	1 kg.	1.	3,3-Dimethyl Acrylic Acid	0.878 kg															
		2.	Methanol	4.50 kg															
RA concerned may take further necessary action as per above decision of NC.																			

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178	Case No.:6/50/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved									
	HQ File :01/82/050/01160/AM10/	RLA File :07/24/040/00447/AM10/	Lic.No/Date:0710070179 23.02.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 03.11.2009):- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clindamycin Capsules 150 mg</td><td>1 No.</td><td>1.</td><td>Clindamycin Hcl BP</td><td>173.53 mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg									

179	Case No.:7/50/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01161/AM10/	RLA File :08/24/040/00326/AM10/	Lic.No/Date:0810086746 23.02.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

180	Case No.:8/50/82-ALC4/2009	Party Name:GEMINI EXPORTS.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01162/AM10/	RLA File :03/94/040/01023/AM10/	Lic.No/Date:0310561577 23.02.2010	Defer Date:20.04.2010
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to call for the details of export product i.e. whether it is EP or BP or USP and copy of Drug Manufacturing Licence. Accordingly, case was deferred for 20.04.2010.			

181	Case No.:9/50/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved															
	HQ File :01/82/050/01163/AM10/	RLA File :07/24/040/00449/AM10/	Lic.No/Date:0710070197 23.02.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 17.11.2009):- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Vitamin C Chewable tablet 500 mg</td><td rowspan="3">1 No.</td><td>1.</td><td>Sodium Ascorbate</td><td>357 mg</td></tr> <tr> <td>2.</td><td>Ascorbic Acid</td><td>192.78 mg</td></tr> <tr> <td>3.</td><td>Sodium Cyclamate</td><td>17.20 mg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg	2.	Ascorbic Acid	192.78 mg	3.	Sodium Cyclamate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg															
		2.	Ascorbic Acid	192.78 mg															
		3.	Sodium Cyclamate	17.20 mg															

		4.	Trusil organe flavor 171063	4.40 mg
		5.	Trusil nature identical orange flavor 173126	4.40 mg
		6.	Jaffa orange oil 510154 M	1.20 mg

RA concerned may take further necessary action as per above decision of NC.

182	Case No.:10/50/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01164/AM10/	RLA File :03/94/040/01019/AM10/	Lic.No/Date:0310561665 24.02.2010	Defer Date:20.04.2010
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the content of Cefepime in the export product. Accordingly, case was deferred for 20.04.2010.			

183	Case No.:11/50/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01165/AM10/	RLA File :03/95/040/00772/AM10/	Lic.No/Date:0310561666 24.02.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

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Case No.:12/50/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved	
HQ File :01/82/050/01166/AM10/	RLA File :07/24/040/00442/AM10/	Lic.No/Date:0710070226 24.02.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 41/82 meeting held on 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 05.01.2010):-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

185	Case No.:13/50/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Approved
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HQ File :01/82/050/01167/AM10/	RLA File :34/24/040/00207/AM10/	Lic.No/Date:3410026471 24.02.2010
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/229/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 09.02.2010):-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg
		2.	Methanol	1.956 kg
		3.	Methylene Chloride	1.03 kg

RA concerned may take further necessary action as per above decision of NC.

186	Case No.:14/50/82-ALC4/2009	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01168/AM10/	RLA File :03/94/040/01020/AM10/	Lic.No/Date:0310561828 24.02.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

187	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			

188	Case No.:16/50/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01170/AM10/	RLA File :09/24/040/00478/AM10/	Lic.No/Date:0910041061 25.02.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

189	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of Pharmaceuticals.			

190	Case No.:18/50/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/82-ALC4/2009 09.03.2010	Status:Case Deferred
	HQ File :01/82/050/01172/AM10/	RLA File :03/95/040/00781/AM10/	Lic.No/Date:0310562269 26.02.2010	Defer Date:06.04.2010
	Decision : Committee decided to defer case for 06.04.2010 for comments of Department of C&PC.			